

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:3160
ANSWERED ON:24.04.2012
LIFTING OF FOODGRAINS
Meghwal Shri Arjun Ram ;Pandey Shri Rakesh

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether some States have failed to lift their allotted quota of foodgrains, kerosene etc. under the Public Distribution System (PDS);
- (b) if so, the details thereof indicating the allocation and off take of the said items during each of the last three years, State-wise;
- (c) whether any action has been taken by the Union Government against the States that have failed to lift their quota under PDS;
- (d) if so, the details thereof;
- (e) whether any proposal is under consideration of the Union Government to grant incentives to the States which are front runners, in the implementation of PDS and to reduce the allocation of foodgrains to the States where the status of implementation has not been satisfactory; and
- (f) if so, the details thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a) to (f): The overall offtake of foodgrains under Targeted Public Distribution System (TPDS) against normal allocations has been 100% in the case of Below Poverty Line (BPL) families, 96% for Antyodaya Anna Yojana (AAY) families and 76% for Above Poverty Line (APL) families during 2011-12 (upto February, 2012). In the case of additional allocations for BPL families during 2011-12, the offtake has been 76% upto February 2012. Lower offtake in some States is mainly in the additional allocations, attributable to State's inability to absorb additional allocations due to further State subsidization to the targeted beneficiaries, short placements of stocks at some Food Corporation of India (FCI) depots due to movement bottlenecks resulting from inadequate placement of rail rakes. State-wise details of allocation and offtake of foodgrains (normal and additional allocations) for the last three years is at Annex I & II.

Government has been favourably considering the request for more allocation in the case of States/ UTs who lift the additional allocations made to them and demand more. The Government has been persuading States/UTs who have not lifted their entire quota to do so through periodical meetings and communications at various levels with them. However, there is no proposal to take any action against them.

In case of PDS kerosene, some States have failed to lift their allotted quota of kerosene. The statements regarding allocation of PDS kerosene quota made to the States/UTs and the quota lifted by them during the last three years are at Annexure III and IV. The quantity remaining unlifted by the States/UTs in the first two/three quarters of a year has been reduced from the subsequent year's allocation.